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* IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 449/2023 and I.A. 14934/2023

GUJARAT COOPERATIVE MILK MARKETING FEDERATION LIMITED & ANR. Plaintiffs

Through: Mr. Abhishek Singh, Mr. J Amal

Anand, Ms Alisha Sharma, Mr. Elvin Joshy, Mr. Shashwat Tyagi & Mr. Nasir Mohd, Advs. (M: 9910291290)

versus

AMUL ANIMAL FEEDS & ORS. Defendants

Through: Mr. Aditya Gupta and Mr. Sauhard

Alung, Advs. for D-2. (M:

9958158982)

Mr. Darpan Wadhwa, Sr. Adv. with Mr. Naman Joshi, Ms. Ritika Vohra, Mr. Ritwik Tyagi, Advs. for D-4.

(M:9193739786)

Mr. Arjun Aggarwal Mr. Bhaskar Aditya and Mr. Sahil Gupta, Advs.

for D-5 (M: 9873632138)

CORAM:
JUSTICE PRATHIBA M. SINGH
ORDER
25.08.2023

1. This hearing has been done through hybrid mode.

I.A. 14934/2023 in CS(COMM)-449/2023

- 2. This is an application filed on behalf of the Defendant No.4 IndiaMart Intermesh Ltd. seeking clarification of order dated 10th July, 2023 passed by this Court.
- 3. After hearing Mr. Wadhwa, ld. Sr. counsel for Defendant No.4 it is clarified that the direction given in paragraph 28 (2) of said order relates to





online usage of the impugned trademark 'AMUL' and name 'AMUL CATTLE FEEDS' *qua* Defendant No.1-Amul Animal Feeds. The Defendant Nos. 4 to 9 shall be bound to take down any use of the mark 'AMUL' and 'AMUL CATTLE FEEDS' in relation to Defendant No.1.

- 4. On behalf of Defendant No.4, it is submitted that it has already taken down the URLs relating to 'AMUL CATTLE FEEDS' of the Defendant No.1.
- 5. Mr. Wadhwa, ld. Sr. Counsel also submits that whenever Plaintiff had informed and intimated Defendant No.4 of the specific offending URLs, on the trademark complaint email, the same have been taken down.
- 6. This application is disposed of.
- 7. List on the date fixed.

PRATHIBA M. SINGH, J.

AUGUST 25, 2023 *dj/kt*